

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**Item No. 123**  
**(CAA)-21(PB)/2019**

**IN THE MATTER OF:**

Annex Dealtrade Pvt. Ltd. & 2 Ors.  
With Nimbus India Ltd.

.... Applicant/petitioner

**Order under Section 230-232**

**Order delivered on 27.05.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. PRADEEP R. SETHI,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Applicant: Mr. Suman Kumar Jha, Mr. Afnaan Siddiqui, Adv.  
For the IT Dept. Mr. Subham Pandey, Adv.  
Ms. Sonam Sharma, CP for RD(NR)

**ORDER**

Learned counsel for the petitioner undertakes to file rejoinder with respect to the observations made by the RD. He further states that there is no objection raised by the RBI. Learned counsel for the Income Tax Department seeks further time to file response.

List on 04.07.2019.

Sd/-

**(PRADEEP R. SETHI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**